

have noticed that in the budgetary provisions, this railway track gauge conversion has not figured. In addition, the replacement of the railway track that was damaged in floods, is also to be taken up. It is more than two years now, though the railways are the life-line for commuting. So far as the roads in Arunachal Pradesh and Eastern Assam are concerned, these roads normally get damaged during floods. It is unfortunate that these are yet to be taken up. I would earnestly request the hon. Minister to seriously consider these issues. I would also request him to assure us that the lines would be replaced; and the gauge conversion would be taken up in the ensuing season.

श्री नीतीश कुमार: सभापति महोदय, नॉर्थ ईस्टर्न स्टेट्स के प्रोजेक्ट के लिए जो भी हमारा बजटरी सपोर्ट है, खास करके न्यू लाइन, गेज कनवर्जन, डबलिंग, इलैक्ट्रिफिकेशन को अगर देखें और एम० टी० पी०—मैट्रो ट्रांसपोर्ट प्रोजेक्ट—इस मद में जो भी प्लान में बजटरी सपोर्ट हमें मिला, उसका दस प्रतिशत हमने नॉर्थ ईस्टर्न स्टेट्स के लिए ईयरमार्क कर दिया है। जहां तक नॉर्थ ईस्टर्न स्टेट्स के लिए इस बार के ऐलोकेशन का सवाल है, वह सप्पीशिएंट है, डिफरेंट प्रोजेक्ट्स में वह ऐलोकेशन किया गया है। इसके अतिरिक्त जैसा माननीय सदस्य ने पर्टीकुलर रेलवे लैथ की बात की है, जो वांशअवे हो गया है, उस प्रश्न का संबंध रिन्यूअल से है। इससे वह कवर्ड नहीं होता है, उसके लिए रेस्टोरेशन को देखना पड़ेगा कि क्या रेस्टोरेशन के लिए कोई नया प्रोजेक्ट है, उसका क्या सर्वेक्षण हुआ है। उसके बारे में मैं अचानक कुछ नहीं बता सकता हूं लेकिन मैं माननीय सदस्य के साथ अलग से चर्चा कर सकता हूं और इसमें हम लोग देख सकते हैं कि हम इस दिशा में क्या कर सकते हैं।

श्री अरुण कुमार शर्मा: सर, 1996 में गेज कनवर्जन के लिए सर्वे भी हुआ था।

MR. CHAIRMAN: He would reply to you separately when you meet him. Now, next Question 184.

Trafficking of Children

*184.DR. KARAN SINGH:†

SHRI AIMADUDDIN AHMED KHAN (DURRU):

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that trafficking in children continues unabated and trafficked children have been retrieved from different States all over the country;

†The Question was actually asked on the floor of the House by Dr. Karan Singh.

(b) whether a pattern in trafficking of children from different States and their retrieval, has emerged with some of the States like Andhra Pradesh, Karnataka, Maharashtra, Orissa, Tamil Nadu cropping up more often than other;

(c) if so, the number of children retrieved from each State during 1999, 2000 and 2001, so far; and

(d) the steps taken by Government to prevent trafficking of children?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) to (c) Trafficking of children is an offence under the Immoral Traffic (Prevention) Act, 1956 (ITPA), administered by the States/UTs. As per information readily available with us, in rescue operations in the Union Territory of Delhi between January 1, 2001 and 17th September, 2001, 143 girls have been rescued. Of these, 31 girls belonged to Andhra Pradesh; 12 each to Karnataka and Maharashtra; and 1 to Tamil Nadu. On the directions of the Delhi High Court, steps have been taken for their rehabilitation in consultation with respective State Governments.

(d) The Government has taken the following steps to prevent trafficking of children:—

(i) Drawn up a National Plan of Action (1998) and constituted a Central Advisory Committee to combat trafficking, rescue and rehabilitate victims of trafficking and commercial sexual exploitation, and activate legal and law enforcement systems to strengthen implementation of the ITPA.

(ii) Set up State Advisory Committees on Trafficking for the same purpose, devolving authority and seeking to mobilize greater state resources in the fight against trafficking.

(iii) The Department of Women & Child Development (DWCD) has issued guidelines to the States for effective implementation of the Plan of Action and regularly reviews State action.

(iv) The DWCD is presently reviewing the existing legal framework including the Immoral Trafficking (Prevention) Act.

(v) DWCD has undertaken regional efforts, in alliance with NGOs, to create greater awareness of the dimensions of trafficking and increase sensitivity to victims among Government departments, the police and judiciary, as well as within civil society at large.

(vi) The National Commission for Women is conducting active advocacy against trafficking in partnership with NGOs. It has conducted 20 workshops all over the country and has prepared a comprehensive Report on the subject.

(vii) Concerned State Governments have enacted legislation to prohibit Devdasi and prevent Jogin traditions of sexual exploitation.

(viii) Profiling NGOs that are engaged in tackling trafficking and helping to rehabilitate victims.

(ix) The DWCD has initiated a new scheme called SWADHAR for women in difficult situations applicable to victims of trafficking also. The Scheme provides for shelter, counselling, medical assistance, vocational training to rescued victims.

(x) DWCD has formulated a model grant-in-aid scheme for assistance to NGOs to combat trafficking in source areas, traditional areas and destination areas through prevention, rescue and rehabilitation. Emphasis is placed on counselling, non-formal education and vocational training.

(xi) DWCD has notified officers of the level of Inspector and above in the CBI as Trafficking Police Officers for investigation of inter-state trafficking cases.

(xii) The DWCD has proposed to the Ministry of Home Affairs to set up a nodal agency for combating and monitoring of trafficking.

(xiii) The NHRC and DWCD have initiated a Survey on trafficking within the country. The study will also investigate the causal and behavioral aspects of all agents in trafficking. The DWCD has also commissioned a Survey to go into the magnitude of the problem, an estimate of the numbers involved and trafficking routes.

DR. KARAN SINGH: Mr. Chairman, Sir, I am sure, I speak for every Member of this House when I say that trafficking of children for sexual exploitation is a shame and disgrace to all of us. We consider ourselves a civilised nation, but the figures that we have come across show that this evil is growing. It is not only odd and rare cases; there are well-organised international rackets which function in this country and in other countries in Asia. They are constantly exploiting the children, and, particularly, the girl children. There is a clear definition for 'trafficking', 'trafficking' means recruitment, movement, transportation, buying and selling of children and women for the purpose of cheap labour, prostitution, beggary, and so on. Nearly two million children are trafficked globally, every year.

Sir, the hon. Minister, in his reply, has stated that they have taken some steps to prevent trafficking of children, but, quite clearly, these steps are absolutely inadequate. There are reasons to believe that in the metropolis, particularly in Mumbai, Delhi and Kolkata, there are vast networks which prey upon children and, therefore, make vast sums of money out of exploitation of the most vulnerable sections of the society.

I would like to know from the hon. Minister: (a) In how many cases prosecutions have been actually launched? (b) In how many cases convictions have been secured? We hear every time that there are laws, but we never hear of anybody actually being prosecuted for this. Have you launched prosecution? There are reasons to believe that lakhs of children are trafficked every year and the figures that we are shown are completely inadequate. What are we doing to enforce the laws that we have? If the laws are not adequate, would the Government come forward and bring before the House a new set of laws? Because, something has to be done; otherwise, the exploitation and growth of Aids around the country and surrounding countries are reaching very alarming proportions. Would the Government throw light on these?

डॉ॰ मुरली मनोहर जोशी: सभापति जी, यह बहुत महत्वपूर्ण प्रश्न है जो सम्माननीय सदस्य ने उठाया है और हम इस बात से सहमत हैं कि यह एक ऐसी विश्व व्यापी बीमारी है जिसकी रोकथाम करना परम आवश्यक है। यदि यह इसी रूप में बढ़ती गई तो यह न केवल हिंदुस्तान के लिए बल्कि समस्त विश्व के लिए एक कलंक होगा। अभी जैसा माननीय सदस्य ने अवगत कराया कि बहुत ही संगठित गिरोह इस काम में लगे हुए हैं। इनका केवल एक ही गिरोह नहीं होता, जितने भी ड्रग ट्रैफिकिंग करते हैं, वे भी इसमें शामिल होते हैं, जो आर्म्स ट्रैफिकिंग करते हैं, वे भी इसमें शामिल होते हैं, जो करेंसी ट्रैफिकिंग करते हैं, वे भी इसमें शामिल होते हैं और जो देह व्यापार की ट्रैफिकिंग करते हैं, वे भी इसमें सम्मिलित होते हैं। यह एक बड़ी व्यापक समस्या है। इसके लिए अंतर्राष्ट्रीय स्तर पर भी कदम उठाए जा रहे हैं और हमारे देश के आस-पड़ोस के देशों में से जो यह व्यापार हमारे यहां होता है, उसको ध्यान में रखकर अभी जनवरी 2002 में सार्क देशों का जो सम्मेलन काठमांडू में हुआ था, उसमें बहुत सारी योजनाएं बनाई गई थीं ताकि आस-पास के देशों से भारत में अनैतिक व्यापार, देह व्यापार न हो सके। इसके बारे में फॉलो-अप एक्शन शुरू हुआ है और चूंकि जनवरी 2002 में ही सार्क के ये प्रस्ताव पारित हुए हैं और विभिन्न पड़ोसी देशों के साथ मिलकर हम इस पर काम कर रहे हैं।

जहां तक आपका प्रश्न है कि कितने केस रजिस्टर हुए और कितने कनविक्शन हुए हैं, तो हमारे पास जो आंकड़े हैं, उनके अनुसार 433 केस रजिस्टर हुए जिनमें 368 में चार्जशीट हुई और कनविक्शन हुए 276। अब समस्या यह है कि वे केस हैं जो रजिस्टर होते हैं लेकिन बहुत बड़ी संख्या

में ऐसे केस भी होते हैं जो रजिस्टर नहीं होते। केसेज को रजिस्टर करना और उन पर कार्यवाही करना, यह राज्य सरकारों की जिम्मेदारी है और इसमें मुश्किल यह है कि जो स्पेशल ऐक्ट्स के मुताबिक केसेज हैं, उनकी जानकारी तो हमें मिल जाती है लेकिन जो आई.पी.सी. के केसेज हैं, वे बहुत बड़ी मात्रा में होते हैं और उनको अलग करना हमारे लिए संभव नहीं हो पा रहा है। हमने पिछले कुछ महीनों से देखा है कि अभी तक अपने देश में इन आंकड़ों को एकत्रित करने की जो व्यवस्था रही है, पिछले 40-50 सालों में, वह बहुत कमजोर रही है और ये आंकड़े विधिवत हमारे पास नहीं आ पाते हैं। इसलिए हमने अभी इस मामले में एन.सी.डब्ल्यू की सहायता ली है और विभिन्न संस्थाओं की सहायता हम ले रहे हैं। अंतर्राष्ट्रीय स्तर पर यह जानकारी हमें हो सके, इसके लिए हम एशियन डेवलेपमेंट बैंक की सहायता से संस्थाएं बना रहे हैं और हमारे देश में इसकी व्यवस्था ठीक से हो सके, इसके लिए दिल्ली विश्वविद्यालय, टाटा इंस्टीट्यूट ऑफ सोशल साइंसेज, नेशनल वीमेन्स कमीशन, नेशनल ह्यूमन राइट्स कमीशन, इन सबकी सहायता से देश को विभिन्न जोन्स में बांट कर वहां के आंकड़े इकट्ठा करने की और इस व्यवस्था को सुदृढ़ करने की हमने योजना बनाई है। मैं इस बात से -सहमत हूँ और हमने देखा है इस बात को कि जब तक हमें सही आंकड़े नहीं मिलेंगे, सही जानकारी नहीं मिलेगी, तब तक उनकी रोकथाम करने में भी कठिनाई होगी। राज्य सरकारों को हिदायतें दी गई हैं। हमारी जो सहयोगी राज्य मंत्री हैं, वे इसके लिए विभिन्न राज्यों में गई हैं और वहां जो कमेटियां बनाई गई हैं, उन्होंने उनकी बैठकें कराई हैं। साथ ही साथ जो महिला आयोग की सदस्याएं हैं, उन्होंने देश भर में किस प्रकार से इसको इम्प्लिमेंट कर सकें और किस प्रकार से आंकड़े इकट्ठा कर सकें, इसके लिए वर्कशाप्स आयोजित की हैं। बीस राज्यों में उन्होंने इस व्यवस्था को सुदृढ़ करने के लिए आयोजन किए हैं। इस तरह से हम कोशिश में हैं कि पहला काम यह हो कि आंकड़े ठीक मिलें, समय पर मिलें ताकि उनकी रोकथाम करने के लिए हम गृह मंत्रालय तथा राज्य मंत्रालयों के साथ मिलकर काम कर सकें। हमारे मंत्रालय की कठिनाई यह है कि जहां तक जानकारी देने का जिम्मा है, वह हमारे पास है और जानकारी इकट्ठा करने का जिम्मा और उसकी रोकथाम करने का जिम्मा राज्य सरकारों और अन्य मंत्रालयों के पास है। इसमें अभी तक हमने जो पिछले दस-बीस सालों की गतिविधियां देखी हैं, कार्य प्रणाली देखी है, वह निहायत कमजोर थी, उसको अब हम सुदृढ़ कर रहे हैं। सम्माननीय सभापति जी, मैं आपको अपने मंत्रालय की तरफ से आश्वासन देता हूँ इस समस्या का निवारण करने के लिए, आंकड़ों को ठीक प्रकार से इकट्ठा करने के लिए और यदि आवश्यकता पड़े कि इम्प्लिमेंटेशन को कैसे और सुदृढ़ किया जाए इसके लिए दिए गए सुझावों का स्वागत करेंगे। इसके कानून को सुधारने के लिए भी हमने प्रस्ताव किया है। लॉ डिपार्टमेंट के अंतर्गत इसका एनफोर्समेंट कैसे और अच्छा कर सकें इसके लिए प्रस्ताव भेजा है। वे इस पर विचार कर रहे हैं और हम भी इसके लिए बहुत जागरूक हैं। जो सुझाव आप हमें देंगे हम आपके उन सभी सुझावों का स्वागत करेंगे।

SHRI NILOTPAL BASU: Sir, we need to have some control on reply as well.

DR. MURLI MANOHAR JOSHI: The reply depends upon the magnitude and intensity of the question. It is a question relating to the entire globe. So, the reply has to be in detail. If you raise such an important question, I think, you will have to bear with the reply.

DR. KARAN SINGH: Sir, this is indeed an important question. This evil network is exploiting the people around the world. The hon. Minister has mentioned that only 250 convictions have taken place. I have a report before me which says that during the last ten years, over 3,000 children from Murshidabad alone were trafficked out and exported to Saudi Arabia to work as camel jockeys and for begging on the streets. It is a well known fact that the National Geographic Channel had a full-fledged programme in which they showed the young girls being trafficked from Nepal and smuggled to Mumbai and Kerala for brothels. The whole thing is working as a terrible racket. I am glad that the hon. Minister has mentioned that they are taking an integral and holistic view on this. But I would urge two things. The first one is that there should be a much more vigil on our borders with Bangladesh and Nepal because children are being trafficked into India through these routes. You will also have to be vigilant on the Haj pilgrimage, because we have had some reports that in the name of Haj pilgrimage, children are being trafficked and sold in Saudi Arabia. So, we have got to be vigilant. I hope that the proposed amendments to the legislation that the hon. Minister is referring to will be brought before this House very quickly so that we can help to meet this evil.

DR. MURLI MANOHAR JOSHI: Sir, the first point is: these convictions and statistics relate only to one year. The details are not pertaining to the last ten years ...*(Interruptions)*... Yes.

Secondly, as I have already informed the procedure of collecting this data and implementing the present enactment is very weak. It is highly atomised. As you have seen, we have taken sufficient measures. The Minister in charge of this Department is very much concerned about it. She has been going even to those places where this problem is on a greater intensity. I assure you, while taking up the amendments, the Government will take into consideration all the suggestions that have been made; and this legislation will come before the House very soon. I hope that the proposed amendments are adopted very soon, so that we can exercise a strict control and vigil on these issues. I am thankful to

the hon. Member for his suggestion that more vigil should be kept on the borders. I will certainly pass on this suggestion to the enforcing agencies saying that this is the concern expressed by the hon. Member.

SHRI AIMADUDDIN AHMED KHAN (DURRU): Sir, I associate myself with the sentiments expressed by my senior colleague Dr. Karan Singh on this matter. I would like to draw the attention of the hon. Minister of Human Resource Development to the Government's reply, through the Minister of State for Home Affairs, on 25th July, 2001, in which he had stated that the existing laws were adequate to prevent and punish such trafficking of children. I would like to know from the hon. Minister whether it is the same law which he is referring to.

DR. MURLI MANOHAR JOSHI: Sir, we have received several suggestions for amending the Immoral Trafficking Act from various organisations and from the National Commission for Women. So, we have suggested those amendments in the light of these recommendations.

SHRI BALWANT SINGH RAMOOWALIA: Sir, while replying to the main question, the Minister has referred to various steps being taken by the Government to prevent the trafficking of children. I am surprised that a very vital agency is missing from the list that has misused children for trafficking. Secondly, in the list of steps being taken 'adoption' is also missing. Even adoption of children is misused by various NGOs in Orissa and Andhra Pradesh, where girls above the age of 11 and 12 are adopted and then misused. Therefore, why has the Ministry of Social Justice and Empowerment been kept out of the subject? There is no reference to that Ministry. That should not have been kept away because the Ministry of Social Justice and Empowerment looks after the activities relating to adoption. Secondly, the NGOs that had been found guilty and even punished and blacklisted in Orissa are also not referred to here. Will the hon. Minister dwell upon this point as to why the Ministry of Social Justice and Empowerment has been kept away from the subject, and why has the area of 'adoption' been left out? Will he consider to associate the Ministry of Social Justice and Empowerment, and will he examine the role of NGOs involved in 'adoption' of children?

डा. मुरली मनोहर जोशी: श्रीमान्, यह प्रश्न इस मूल प्रश्न से उत्पन्न नहीं होता। लेकिन फिर भी मैं यह जानकारी देना चाहूंगा कि इस मामले को हमारा जो सामाजिक न्याय और सशक्तिकरण मंत्रालय है, वह देखता है। इसी सदन में इसका उत्तर पहले भी दिया जा चुका है। जिन एन.जी.ओ. के बारे में शिकायतें थीं, कानून के मुताबिक उन पर मुकदमे चले, आन्ध्र प्रदेश में भी और कर्नाटक

में भी। कर्नाटक में स्वयं हमारी मंत्री गई थीं। वहां उन्होंने इस मामले की विधिवत् परीक्षा की। उस मंत्रालय के साथ हमारा बराबर सम्पर्क है। उस कानून के तहत जो कुछ कार्यवाहियां करने की आवश्यकता है, वह मंत्रालय विधिवत् करेगा।

श्री बलवन्त सिंह राम्वालिया: इसमें तो नहीं है।

डा. मुरली मनोहर जोशी: इससे मतलब नहीं है। सम्मानित सदस्य के पास यदि कोई निश्चित सूचना हो कि अमुक राज्य में अडाप्लान के बाद, उसका दुरुपयोग इस रूप में हुआ है तो वह हमें दें। हम उसकी जांच भी करायेंगे और संबंधित एन.जी.ओ. को दण्डित भी करवाएंगे। लेकिन इम्पोर्टल ट्रैफिक के अन्तर्गत वह एक्ट नहीं आता।... (व्यवधान)...

श्री बलवन्त सिंह राम्वालिया: मिसयूज होता है।

डा. मुरली मनोहर जोशी: मिसयूज होता है तो आप संबंधित मंत्रालय को लिखें। मिसयूज की लिखित शिकायत हमें भी दे सकते हैं। हम उसकी जांच करवा लेंगे। मिसयूज तो तमाम कानूनों का हो सकता है। मनुष्य का स्तिष्क उर्वर है। कानून संसद बनाती है लेकिन उसका उल्लंघन करने के लिए लोग रास्ते भी खोज लेते हैं। उनको हम बन्द करते हैं। मैं सुझाव दूंगा कि अगर आपके पास स्पेसिफिक घटना है, विशेष घटना है तो बताएं। हम जरूर जांच करायेंगे। जितनी शिकायतें इसके पहले आई थीं, उसके आधार पर जांच हो चुकी है। लोगों पर मुकदमें चल रहे हैं। जो संस्थाएं ब्लैक लिस्ट करने वाली थी, उनको ब्लैक लिस्ट भी किया गया है। पूरी कार्यवाही की गई है।

SHRI HANSRAJ BHARDWAJ: Sir, I appreciate what the Hon. Minister has said, but he will also appreciate that these two problems -exploitation of women, particularly from the poorer sections of the society, and from well-identified areas of Nepal and Terai region of Gadwal and Kumoan, where it still continues; and abuse of child require a drastic legislation. Particularly for children, there is a law, which I drafted, that is, the Juvenile Justice Act. I suggest that it should be drastically amended, providing more safeguards and rehabilitation programme for the affected children, because if a child is brought to a court, he may face the trauma, and thereafter, may be neglected. Similarly, in regard to *Nari Niketan*, several action groups from Mumbai, particularly Sheela Bagse and her group, came to me, and we brought forth some reforms. But reforms are required continuously. After Jamnadas Akhtar nobody tackled it in Delhi. After the partition, in Delhi also, he did some pioneering work. But now such social action groups are not emerging. Will be hon. Minister encourage the social action groups, particularly, the women organisations and the voluntary organisations to find out areas where these problems have been continuing for decades? That will give you an idea as to where these offences

are being committed. Now a days, no ordinary kidnappings are being done. A large number of boys are being purchased from here and sold outside. So, it requires a multi-pronged strategy to solve this problem. Not only the Ministry of Human Resource Development, but also the Ministry of External Affairs and the Ministry of Home Affairs, would have to find a solution, so that this menace could be stopped. Our children are found abroad working on menial jobs, it brings a bad name to our country. Some awareness has to be created. The NGOs should also be involved in it.

डा. मुरली मनोहर जोशी: सभापति जी ये सब सुझाव हम क्रियान्वित कर रहे हैं। जैसा मैंने निवेदन किया कि सार्क देशों के सम्मेलन में पड़ोसी देशों के साथ इस प्रकार के समझौते किए गए हैं। इन सारी समस्याओं पर मिल बैठकर विचार किया गया और उसको रोकने के लिए एजेंसीज बनाने की बात की गयी। इसी तरह से ग्रांट्स इन एड हम अपनी तमाम संस्थाओं को दे रहे हैं। आपको यह जानकर खुशी होगी कि इस बारे में स्वाधार योजना बनायी गयी है जिसमें पहले केवल नाम मात्र का उसका बजट था, इस बार उसका बजट लगभग शून्य से बढ़ाकर 18 करोड़ किया गया है। 10 करोड़ रुपया इस बीमारी से लड़ने के लिए जो विभिन्न उपाय हैं उन्हीं पर खर्च किया जाएगा। जैसा मैंने निवेदन किया कि हम देश को 5-6 हिस्सों में बांटकर, चार पांच संस्थाएं जो मैंने आपको बतायी हैं, उनके माध्यम से, उन परिस्थितियों और उन आंकड़ों का अध्ययन करवा रहे हैं कि जो हमें इस बात की विधिवत जानकारी देंगे कि किस क्षेत्र में कैसी समस्या है और इसका स्रोत कहां है। चूंकि यह आन-गोइंग समस्या है इसलिए स्थायी रूप में हम आगे से प्रोजेक्ट्स बराबर बनाए रखेंगे जिससे यह जानकारी निरंतर हमें प्राप्त होती रहे। जैसा कि मैंने पहले ही सदन को सूचित किया कि पिछले 40-50 सालों में इस समस्या को एक जगह इकट्ठा करके उसकी विधिवत् जानकारी करने की कोई व्यवस्था नहीं थी। जो व्यवस्था थी वह बड़ी कमजोर थी। उसको मैं व्यवस्था का नाम नहीं दे सकता हूं। आज हम इस बारे में प्रयत्न कर रहे हैं और क्योंकि इसमें विभिन्न राज्यों से और विभिन्न मंत्रालयों से हमें परामर्श करना पड़ता है, उस प्रोसेस में काफी तेजी आ चुकी है और काफी हद तक हम पहुंच चुके हैं जिसके आधार पर हम आंकड़े भी ठीक करेंगे और कहां रोकना है, लूप-होल्स कहां हैं, छेद कहां हैं उनका भी पता लगाएंगे और उसको ठीक ढंग से रोकेंगे। इसी से आप समझ सकते हैं कि हमारी मंत्री और एनसीडब्लू के सभी सदस्य बराबर इस तरफ ध्यान दे रहे हैं। यह हमारे सामने एक प्रमुख समस्या है। कानूनों के सुधार के बारे में भी विभिन्न संस्थाओं से बात करके, राज्यों से परामर्श करके, उनको एडवाइजरी बोर्ड्स से परामर्श करके फिर एनसीडब्लू से परामर्श करके हम सुधार के लिए दे रहे हैं। आप स्वयं यदि कोई सुझाव देंगे कि इस पर और ध्यान दिया जाए, तो आप इस देश के विधि मंत्री रह चुके हैं, हम अवश्य उसका स्वागत करेंगे और उसका समावेश भी करेंगे। लेकिन मैं आपको यह विश्वास दिलाता चाहता हूं कि मंत्रालय इस पर बहुत गंभीर है और हर दृष्टि से जो कुछ हमारे साधनों में संभव है वह हम करेंगे। मगर यह काम विभिन्न मंत्रालयों और विभिन्न राज्यों में बंट

हुआ है। उसकी भी अपनी एक अलग कार्य प्रणाली होती है। हर एक को बुलाना होता है। उससे मिलकर बात करनी पड़ती है। नोडल एजेंसी बनानी पड़ती है। बहुत से राज्यों में सेंट्रल एडवाइजरी बोर्ड्स ही नहीं थे। हमारी मंत्री गयीं और उन्होंने जा-जा करके सेंट्रल एडवाइजरी बोर्ड्स की बैठकें करायीं कि बताइए, इस समस्या से कैसे जूझेंगे, कैसे इसको रोकेंगे। मैं इससे सहमत हूँ। इसमें मैं सभी सम्मानित सदस्यों से कहूंगा कि जहां कहीं ऐसे एनजीओज उन्हें दिखाई देते हैं जो बहुत अच्छी तरह से काम करते हैं और इस दृष्टि से बहुत गंभीर हैं तो हमें बताएं, हम अवश्य उनकी सहायता करेंगे। हमारी कठिनाई यह है कि जिन एनजीओज को हमने देखा है, अध्ययन किया है उनमें से बहुत से ठीक ढंग से काम नहीं करते हैं। उनको भी हम बाहर कर रहे हैं और जो इनमें ठीक से काम करने वाले एनजीओज होंगे उनकी पूरी सहायता करेंगे—हर दृष्टि से टेक्निकल भी और फाइनेंसियल भी।

SHRI C.P. THIRUNAVUKKARASU: Mr. Chairman, Sir trafficking comes not only under the Suppression of the Immoral Traffic Act, but it also comes under the Indian Penal Code, in the form of kidnapping, abduction, sale and purchase of minor children, It has already been pointed out that under the guise of adoption, some of the minor children are being taken away from India for the purpose of prostitution and also for the purpose of.....

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO STARRED QUESTIONS

Integrated data base for forests

*182. **SHRI ABANI ROY:**

SHRI PREM CHAND GUPTA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government's attention has been drawn to the news-item caption, Governments environment data five years old, published in the Times of India dated 8th February, 2002;

(b) if so, whether the Committee on Environment and Health recommended creating an integrated data base tracking trends and developing warning indicators;

(c) if so, whether Government have contemplated any action on such recommendations, so far; and

(d) if so, the details thereof and if not, the reasons therefor?